

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH,

C.P. No. 060/0131/2019 in
O.A.NO.060/871/2016

This the 9th day of December, 2019

Coram: Hon'ble Sh. Sanjeev Kaushik, Member (J)

Manjit Kaur daughter of Garib Singh wife of Sh. Bhupinder Singh Brar resident of House No. 3257, Sector 24-D, Chandigarh.

.....Petitioners

Versus

1. D.K. Tiwari, Principal Secretary, Medical Education and Research, Punjab, Block -E, Sikhya Bhawan, 7th Floor, Sector 62, Sahibzada Ajit Singh Nagar, District Mohali, Punjab-160 062.
2. Dr. Avneesh Kumar, Director Medical Education and Research, Punjab, Block-E, Sikhya Bhawan, 7th Floor, Sector 62, Sahibzada Ajit Singh Nagar, District Mohali, Punjab-160 062.
3. Dr. Ashwani Kumar, Medical Superintendent, Rajindra Hospital, Patiala, Sangrur Road, Patiala, Punjab-147 001.

.....Respondents

Present: Mr. Chandeepr Singh counsel, counsel for the petitioner
 Mr. Rakesh Verma, counsel for the respondents

ORDER (ORAL)

By MR. SANJEEV KAUSHIK MEMBER (J)

1. Learned counsel representing the respondents, seeks permission to file short reply by way of affidavit alongwith Annexures R-1 and R-2. Permitted. The short reply is taken on record, subject to all just exceptions.



2. Based on the affidavit and Annexures R-1, learned counsel for the respondents submits that the respondents have accepted the order of this court and have decided to grant benefit to the petitioner by counting past service for pensionary benefits which she rendered in State of Punjab from 01.10.1983 to 27.01.1994 and the matter has been referred to the employer, i.e. Senior Administrative Officer (H), Nehru Hospital, PGI, Chandigarh.
3. Thus, learned counsel submits that since the order of this court stands complied with, this Contempt Petition be closed, as being satisfied.
4. Ordered accordingly. Notices stand discharged.

**(SANJEEV KAUSHIK
MEMBER(J))**

Dated: 09.12.2019

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